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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 1512/2023

DIRECTORATE OF ENFORCEMENT Petitioner

Through: Mr. Zoheb Hussain, Counsel for ED

and Mr. Vivek Gurhani, Mr. Kavish,

Mr. Kartik Sabharwal, Advs.

versus

BHARAT RANA CHAUDHARY

..... Respondent

Through: None.

CORAM:

HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

ORDER 13.03.2023

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As per office report, notice could not be issued to the respondent as

PF was returned under objection.

Let fresh notice be issued to the respondent through all permissible modes upon taking necessary steps by the petitioner, returnable on 22.03.2023.

DINESH KUMAR SHARMA, J

MARCH 13, 2023

Pallavi